

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
BASANTAR BREWERIES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Basantar Breweries Private Limited
2.	Date of incorporation of corporate debtor	08-02-2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Jammu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122JK2013PTC003785
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> Basantar Group of Industries, Industrial Growth Centre, SIDCO, Phase-I, Jammu, SAMBA, Jammu & Kashmir - 184121.
6.	Insolvency commencement date in respect of corporate debtor	09-09-2024 (Order uploaded on 10.09.2024)
7.	Estimated date of closure of insolvency resolution process	08-03-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : AVM Resolution Professionals LLP Regn. No : IBBI/IPE-0099/IPA-1/2022-2023/50022  Authorised Partner as signatory: Pawan Kumar Singal Regn.No: IBBI/IPA-001/IP-P01172/2018-2019/12229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> 8/28, 3 <sup>rd</sup> Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005 <u>Email :</u> <a href="mailto:mlvij1956@gmail.com">mlvij1956@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address:</u> 8/28, 3 <sup>rd</sup> Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 <u>Email :</u> <a href="mailto:cirp.basantar@gmail.com">cirp.basantar@gmail.com</a>
11.	Last date for submission of claims	24-09-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.avmresolution.com/legal-framework/ibc-forms">https://www.avmresolution.com/legal-framework/ibc-forms</a> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, **Chandigarh** Bench, has ordered the commencement of a corporate insolvency resolution process of the **Basantar Breweries Private Limited** on 09-09-2024 (order uploaded on 10.09.2024).

The creditors of Basantar Breweries Private Limited, are hereby called upon to submit their claims with proof on or before **24-09-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

For AVM Resolution Professionals LLP  
Interim Resolution Professional of  
Basantar Breweries Private Limited, Corporate Debtor  
Reg No : IBBI/IPE-0099/IPA-1/2022-2023/50022  
AFA Valid upto : 20-Dec-24

  
(Pawan Kumar Singal)

Authorised Partner

AFA Valid upto : 30.06.2025

Date : 11.09.2024

Place : New Delhi

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF BASANTAR BREWERIES PRIVATE LIMITED

Table with 14 columns: Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, Corporate Identity No., etc.

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the Basantar Breweries Private Limited on 09-09-2024 (order uploaded on 10.09.2024).

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

IFL HOUSING FINANCE IFL GOLD LOAN(A UNIT OF IFL HOUSING FINANCE LTD) GOLD AUCTION NOTICE I

The borrowers in specific and the public in general are hereby notified that the public auction of gold ornaments pledged in the below accounts is proposed to be conducted at Karnal Branch, IFL Gold Loan SCO No. 209, ground Floor, Sector 12, Commercial Complex, Kamal-132001 on 27-09-2024 from 02.00 pm onwards on which customers failed to make payment.

ASIRVAD MICRO FINANCE LTD CIN U65923TN2007PLC064550

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 23/09/2024 from 10.00 am onwards.

- List of Pledges: PUNJAB, BHATINDA, TALWANDI SABO GL, 32934070000111, MANSA, JHUNIR GL, 341630730000839, MANSA GL, 329350700001110, 1125, 1129, 1132, MUKTSAR, MALOUT-GL, 329080700001039, RUPNAGAR, CHUNNI KALAN GL, 342270730000036.

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction.

Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details, please contact 9542500664

Authorised officer Asirvad Micro Finance Ltd.

JANA SMALL FINANCE BANK (A scheduled commercial bank) Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

Regional Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, Delhi-110005. DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagees have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand Notice calling upon the Borrower's/Co-Borrower's/ Guarantor's/Mortgagees as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Table with 6 columns: Sr. No., Name of Borrower/Co-Borrower/Guarantor/Mortgagor, Loan Account No. & Loan Amount, Details of the Security to be enforced, Date of NPA & Demand Notice date, Amount Due in Rs. / as on

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6. against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagees of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 11/09/2024, Place: Panipat Sd/- Authorised Officer, For Jana Small Finance Bank Limited

"FORM NO. INC-26" [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] BEFORE THE CENTRAL GOVERNMENT THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI

In the Matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rule, 2014 AND In the matter of RAFFLE BUILDWELL PRIVATE LIMITED having its Registered Office at 210, Anta Shahjahanpur Uttar Pradesh-242001.

NOTICE

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking approval for alienation of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 2nd May 2024 to enable the company to change its Registered office from "the State of Uttar Pradesh" to "the State of Uttarakhand".

For and on behalf of Raffle Buildwell Private Limited Sd/- (Mohammad Shahid Ansari) Director Date: 10.09.2024 DIN : 08448496

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Table with 4 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property/ Secured Asset, Date of Physical Possession, Reserve Price

Mode of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy. Public Auction.

Terms and Conditions:- 1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit "Tender FORM" along with the payment details towards EMD.

POSSESSION NOTICE - (for immovable property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers/ co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 5 columns: Name of the Borrower(s) / Co-Borrower(s), Description of secured asset (immovable property), Total Outstanding Due (Rs.), Date of Demand Notice, Date of Possession

For further details please contact to Authorised Officer at Branch Office: SCO 21, 5th Floor, Ludhiana Ferozganjhi Market, Ludhiana, Punjab - 141001 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

POSSESSION NOTICE - (for immovable property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers/ co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with 5 columns: Name of the Borrower(s) / Co-Borrower(s), Description of secured asset (immovable property), Total Outstanding Due (Rs.), Date of Demand Notice, Date of Possession

For further details please contact to Authorised Officer at Branch Office: SCO-408, GF, Mugal Canal, Kamal, Haryana - 132001, 1176/3 First Floor, Opposite Nawal Cinema, GT Road, Panipat - 132103, SCO -41P, First Floor, Sector-7, Main market, Kamal-132001 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

SHIVALIK SMALL FINANCE BANK LTD. Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025 CIN : U65900DL2020PLC366027

AUCTION NOTICE

The following borrowers of Shivalik Small Finance Bank Ltd. are hereby informed that Gold Loans availed by them from the Bank have not been adjusted by them despite various demands and notices including individual notices issued by the Bank. All borrowers are hereby informed that it has been decided to auction the Gold ornaments kept as security with the Bank and accordingly 25.09.2024 has been fixed as the date of auction at 03:00 pm in the branch premises from where the loan was availed.

Table with 7 columns: Branch, Account No., Actt Holder name, Father's/ Spouse Name, Address, Ac opening Date, Payoff

The Bank reserves the right to delete any account from the auction or cancel the auction without any prior notice. Authorised Officer, Shivalik Small Finance Bank Ltd.

Utkarsh Small Finance Bank Aapki Ummeed Ka Khaata (A Scheduled Commercial Bank)

Zonal Office: S-24/1-2, First Floor, Mahavir Nagar, Orderly Bazaar, Near Mahavir Mandir, Varanasi - 221 002. Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Mortgagee(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of UTKARSH SMALL FINANCE BANK LIMITED, (herein after known as "the Secured Creditor"), will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction for recovery of amount mentioned in table below along with future interest, charges, cost and expenses being due to secured creditor. It is hereby informed you that we are going to conduct public E-Auction through the Web Portal of M/S. C1 India Pvt. Ltd., https://www.bankeuctions.com

Table with 6 columns: Sr. No., Loan Account No., Name of the Borrower/Mortgagor Guarantor (Owner of the Property), Amount & Date Demand Notice U/S 13(2), Date & Type of Possession, Amount as on date, Reserve Price Earnest Money Deposit

Description of Property/ies: All that part and parcel of the residential property situated at Arzi No. 214 Area Admeasuring 447.03 Sq. Ft. i.e. 44.33 Sq Meter Mauza Madao, Pargana Dehat Amanat, Varanasi- 221108 Boundries: as per Deed No- 3713 East: Kachcha Rasta 7 Feet West: Juj Bhag Arazi North: Jamin Sumitra Pandey South: Jamin Nisha Vishwakarma. Boundries: as per Deed No- 328 East: Land of Geetanjali Vishwakarma Thereafter Kacha Rasta 7 Feet. West: Juj Bhag Arazi North: Jamin Sumitra Pandey South: Jamin Nisha Vishwakarma.

Description of Property/ies: All that part and parcel of the property situated at Arzi No 707, House No. J 35/80, Area 1197.495 Sq.mts, Mauza- Alaipura Uttari, Ward-Jaitpura, Pargana- Dehat Amanat, Tehsil- Sadar, District- Varanasi- 221001 Bounded as : East: Kacha Rasta 6 Ft. Chauda Badhu Makan Abdul Rahman West: Makan Rashid Etc. North: Kacha Rasta 5 Ft. Chauda Badhu Makan Manajrudin Etc. South: Akhda & Mandir.

Table with 4 columns: EMD Submission Last Date, Place of Submission Bids & Documents, Branch Office, Inspection Date & Time

All interested participants /bidders are requested to visit https://www.bankeuctions.com and https://www.utkarsh.bank for further details including term & conditions, to take part in E-Auction proceeding and also advised to contact Mr. Sharvanu Dutta, Mob. 9810621311, E-mail-sharvanu.dutta@utkarsh.bank

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002. STATUTORY 15 DAYS SALE NOTICE TO THE BORROWER(S)/MORTGAGOR AND GUARANTOR (S).

Terms & Conditions: 1. The E-Auction of secured assets is on "As is where is", "As is what is", "Whatever there is" and "No recourse" basis for and on behalf of the secured creditor and to the best of knowledge and information of the Authorised Officer, there is no encumbrance on said property/ies. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. 2. For participating in E-Auction sale, Bid documents, copies of PAN card, Board resolution in case of company, photo ID and address proof are required to be submitted along with EMD which is payable through NEFT/ RTGS in name of "Authorised officer Utkarsh Small Finance Bank Limited" Current Account No 13752000000000000000 IFSC UTKS0001375 Address UTKARSH SMALL FINANCE BANK LIMITED, D37/37 Badadev, Spice KCM Varanasi-221002, BRANCH GODWALIA. Once an online bid is submitted, same cannot be withdrawn. Further, any EMD submitted by bidder will be required to send the UTR/ Ref. No. of the RTGS/NEFT with a copy of cancelled cheque on Email-sharvanu.dutta@utkarsh.bank

3. Only buyers holding valid User ID/ Password and confirmed payment of EMD through NEFT/ RTGS shall be eligible for participating in the E-Auction process. Date: 11/09/2024 Place: Varanasi Sd/- (Authorized Officer) Utkarsh Small Finance Bank Ltd.

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